

Before the National Green Tribunal  
Principal Bench, New Delhi

Original Application No. 914/2022

In the matter of

**Kamlesh Jonwal**  
President, Residents Welfare Association,

**Applicant**

Kaveri Apartment D6 Vasant Kunj, New Delhi

**Uday Punj**  
Delhi Development Authority  
DCF (Western Zone) Delhi  
District Magistrate (South West) Delhi  
Commissioner, Municipal Corporation of Delhi

**Respondent 1**  
**Respondent 2**  
**Respondent 3**  
**Respondent 4**  
**Respondent 5**

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For Resident Welfare Association  
Kaveri Apartment, D6, Vasant Kunj, N. Delhi-70

  
Kamlesh Jonwal  
President  
Authorised Signatory

Filed By:

Kamlesh Jonwal  
RWA President  
Kaveri Apartment, D6, Vasant Kunj,  
New Delhi-110070  
Ph. 9953884308

[kjonwal@yahoo.com](mailto:kjonwal@yahoo.com), [kaverirwa2022@gmail.com](mailto:kaverirwa2022@gmail.com)

**Before the National Green Tribunal**

**Principal Bench, New Delhi**

**Original Application No. 914/2022**

**In the matter of**

**Kamlesh Jonwal  
President, Residents Welfare Association, Kaveri  
Apartment D6 Vasant Kunj, New Delhi**

**Applicant**

**Uday Punj  
Delhi Development Authority  
DCF (Western Zone) Delhi  
District Magistrate (South West) Delhi  
Commissioner, Municipal Corporation of Delhi**

**Respondent 1  
Respondent 2  
Respondent 3  
Respondent 4  
Respondent 5**

**Brief Facts:**

1. As per content given in the document annexed at **Annexure-1**, Delhi Development Authority (DDA) took the possession of land Khasra Nos. 480/396/87 (3-12), 479/396/87 (3-12), 86 (9-12), 88 (9-17) and 67 (4-01) in year 2007 by following due process of Award No. 90/80-81. Certified copy of the Annexure-1 has been asked from DDA by Applicant in the letter grievance dated 04-Jan-2023 (Annexed at **Annexure-2**) addressed to DDA through Grievance No. DOURD/E/2023/0000208 registered on web portal pgportal.gov.in. (Annexed at **Annexure-3**)
2. DDA built the Flats (805 dwelling units) at nearby land Kaveri Apartment, D6, Vasant Kunj, New Delhi which were used as accommodation for guest players participating in Commonwealth games held in 2010. After the games, in 2011, Kaveri Apartment along with Ganga, Yamuna, Saraswati and Narmada Apartment have been allotted by DDA through due process. In order to support residential infrastructure, before the start of Commonwealth Games 2010 (Oct 2010), The land had been developed by DDA by building public utilities on the subject land (i) Four Lane Public Road with Divider, (ii) Footpath, (iii) Storm Drain and (iv) Green belt at both sides of Road, along with (v) Boom Barrier to regulate the entry, (vi) Underground Water Reservoir, (vii) Underground Chambers for operate and maintain Bulk Water Supply Pipes, (viii) Community Center, (ix) Commercial Shopping Complex, (x) Entry and Exit Access of Kaveri Apartments, and Yamuna Apartments. Above infrastructure have been in active use by allottees/residents of Kaveri, Ganga, and Yamuna Apartments since the allotment of flats.
3. Respondent-1 started constructing a Brick Wall in November 2022 and still continuing it covering the open green belt. This Brick wall is not built on boundary of the subject land of Khasra Nos. 480/396/87 (3-12), 479/396/87 (3-12), 86 (9-12), 88 (9-17) and 67 (4-01), therefore, can not be called as Boundary Wall and it does not demarcate the land of above Khasra Numbers in any manner. Without obtaining necessary approval of MCD and other government authorities, the



- aforementioned brick wall, is being built by Respondent-1 well inside the land unauthorizedly, with clear motive to encroach the land whatever is left open by DDA without fencing.
4. Dy. Conservator of Forest West Forest Division through its Notice under DPTA 1994 File no. F. 2 (304)/DCF(W)/tree Offence/ID-104/2022-23/10120-124 dtd 28-DEC-2022 has reported the cutting of one tree and heavy pruning of 3 trees, where Respondent-1 was building brick walls and guard room on the green belt of the subject land. Attached at **Annexure-4** is above referred DCF Letter. Annexed at **Annexure-5** is the complaint filed by Applicant in Department of Forests and Wildlife.
  5. The brick wall was made in such a haste that Respondent-1 didn't even care to stop the construction of brick wall on 04-DEC-2022 and 05-DEC-2022 during the construction ban when CPCB invoked Graded Response Action Plan (GRAP) Stage 3 Restrictions. This violation was reported with Compliant Id 47472918 and Compliant Id 47472906 through Sameer App of CPCB. Annexed at **Annexure-6** are Screenshot of Complaint made. A PCR Call 112 was also made (ref no: 6215650), PCR Patrol Vehicle ZBR21A Mobile No. 9311923321 for reporting the aforesaid violation. After the police visit Construction of brick wall again started.
  6. On the subject land, the matter of possession of Commercial Shopping Complex is presently listed in Honorable High Court of Delhi in CS OS) No 244/2020, wherein Court Order dated 07-SEP-2020 Paragraph 4 states that "In the meanwhile, the parties will maintain status quo both, with regard to possession and construction activity on the subject site till further orders of the Court." Attached at **Annexure-7** is High Court Order dated 07-SEP-2022. Case is presently listed for 31-JAN-2023 hearing.
  7. In clear violation of above order, Respondent-1 has taken physical possession of Commercial Shopping Complex in November 2022. This was reported by DDA which is evident from Letter dated 10-NOV-2022 and Reminder Letter dated 22-NOV-2022 (Attached at **Annexure-8** and **Annexure-9**).
  8. It is submitted that Applicant, on behalf of Residents Welfare Association of Kaveri Apartment, is authorized to file the application before this honorable Tribunal to save green belt alongside of Exit Gate Road of Kaveri Apartment.
  9. **Annexed at Annexure-10** is satellite and ground pictures of green belt is on imminent threat of lost under the cover of brick wall built by Respondent-1. The green belt was developed by DDA in planned manner and accordingly acquisition took place.
  10. It is humbly prayed that (i) Green belt left open alongside of Exit Gate Road of Kaveri Apartment be saved at any cost and developed back by concerned authorities after demolishing the aforesaid brick wall (ii) Future development, if any, on this land be done according to approved Master Plan of DDA and construction, if any, should be sanctioned by Municipal authorities.

For Resident Welfare Association  
Kaveri Apartment, D6, Vasant Kunj, N. Delhi-70

  
Kamlesh Jonwal  
President  
Authorised Signatory

Kamlesh Jonwal  
RWA President  
Kaveri Apartment, D6, Vasant Kunj,  
New Delhi-110070  
Ph. 9953884308

[kjonwal@yahoo.com](mailto:kjonwal@yahoo.com), [kaverirwa2022@gmail.com](mailto:kaverirwa2022@gmail.com)

II

कक्षा कार्यवाही का मसूदा नं. 0/80-87  
दिनांक 21/11/2007

आगवा पता खंजा SN/96/06/Consultant/48

दिनांक दि 13/4/2007 एवं आदेशानुसार एच.ए.ए. /  
एच.ए.ए. (च/प) का मसूदा पढ़ना /  
मौके पर गडका एच.ए.ए. की तरफ से श्री धर्मवीर  
परवारी, गडका L&B की तरफ से इंजीनियर दाब.  
कारुणो, गडका ODA की तरफ से श्री दया राय,  
कारुणो, श्री मनग पाल परवारी डेप्युटि कमिश्नर का.  
जे.सी.सी. मशीन स्थापित बाजिर हैं। गडका युक्ति  
जिना च/प की तरफ से श्री रवीन्द्र गुवाल ACP  
राएच जय राण एच.ए.ए. को गडका श्री सुखराज  
मय कोर मौके पर बाजिर कोष।

मसूदा के नंबर 90/80-87 द्वारा कार्यालय  
च.प. 67 मिन (4-1) 388/77 (0-5) 86  
(9-12) 479/396/87 (3-12) 480/396/87  
(3-12) 392/340/82 (9-5) 33 (9-17)  
400/94 मिन (0-19) पर वन सामग्री को गिर  
कर कक्षा वाकई लिया गया। कोर कक्षा  
वाकई, उही समय L&B के नुमाइश श्री इंजीनियर दाब.  
कारुणो के हवाल किया गया। कक्षा जी का  
तथा इंजीनियर दाब कारुणो ने गडका ODA के नुमाइश  
श्री दया राय कारुणो के हवाल किया।

मौके पर बाकत कक्षा कार्यवाही कोर परेशानी  
नहीं आई। P.T.O.

- 2 -

पुथक पुस्तक की शेषः

इस प्रकार कंठ कार्यवाही मुकम्मल हुई/कंठ  
 कार्यवाही की प्रकृति एवं परवारी को रिक्ति गाल में कंठ पर्यन्त  
 देना ही जायगी।

श/प/७  
 (इस्वर पाठ) (एसवीए) (र.जीव कुमाल)  
 काठमांडू (L&B) परवारी (LA)/SW NT(LA)/SW

श/प/७  
 (दयाराम) (अनज पाठ) ATP 21/4/07  
 काठमांडू (DDA) परवारी (DDA)

Annexure-2 (Page 1 of 3 of Annexure-2)

Regd. No. : S / RS / SW / 0719 / 2012.



**RESIDENTS WELFARE ASSOCIATION**

RWA Office, KAVERI APARTMENT, D-6, VASANT KUNJ, NEW DELHI - 110070.  
Email: [kaverirwa2022@gmail.com](mailto:kaverirwa2022@gmail.com) Website: [www.rwakaveri.com](http://www.rwakaveri.com)

No. KaveriRWA/2022-23/DDA/19

Date: 04-JAN-2023

To  
Vice Chairman DDA  
INA, Vikas Sadan ,  
New Delhi

**Subject: Request for Demolition of unauthorized brick wall built on DDA Vacant Land on both side of Road connecting Kaveri and Yamuna to Masoodpur Market**

Dear Sir,

This letter seeks kind attention of your good office towards the land Khasra Nos. 480/396/87 (3-12), 479/396/87 (3-12), 86 (9-12), 88 (9-17) and 67 (4-01) (Location: Road from Exit Gate of Kaveri Apartment and Yamuna Apartment, D6, Vasant Kunj, New Delhi-110070; Coordinates: (28.52528464646818, 77.1531238476458), (28.525968060025633, 77.15355836552308), (28.52582666448071, 77.15375148457964), (28.52378112104593, 77.1521153370171), (28.524129903148193, 77.15204023516176).

This Open Green Belt left on both side of road have been encroached by building brick wall after the footpath in November 2022.

It has come to knowledge of the undersigned that DDA performed the possession activity on 21-APR-2007 under Award No 90/80-81 on 22-DEC-1980 and 29-DEC-1980. Attached at Annex-1 is the copy wherein possession of DDA on the subject land was documented by DDA officials.

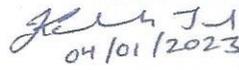
Kaveri RWA, on behalf of Kaveri Residents request your good office to :

1. Demolish the brick wall built on DDA Land by Sh Uday Punj, and initiate possession proceedings of the subject Land.
2. provide a certified copy of document attached at Annex-1
3. investigate the matter in view of corruption and malpractices concerning that Land Acquisition Collector admitted in the court in proceedings of Writ Petition W.P. (C) 6390/2014, subsequently Court dismissed the acquisition based on wrong fact presented by DDA Land Acquisition Collector.

With Best Regards,

Kamlesh Jonwal  
President, RWA,  
Kaveri Apartment, D6, Vasant Kunj, ND-70

For Resident Welfare Association  
Kaveri Apartment, D6, Vasant Kunj, N. Delhi-70

  
04/01/2023  
Kamlesh Jonwal  
President  
Authorised Signatory

**Copy To:**  
EE, SPD-1  
SHO, Vasant Kunj, South Delhi  
Deputy Director (LM), New Delhi District DDA

Page 1 of 3

Regd. No. : 5 / RS / SW / 0719 / 2012.



**RESIDENTS WELFARE ASSOCIATION**

RWA Office, KAVERI APARTMENT, D-6, VASANT KUNJ, NEW DELHI - 110070.  
 Email: [kaverirwa2022@gmail.com](mailto:kaverirwa2022@gmail.com) Website: [www.rwakaveri.com](http://www.rwakaveri.com)

Annex- 1

# II

कठक कार्यवाही कागस मसूदा नं० 0/2007  
 दिनांक 21/11/2007

आगवा पता खंणा SW/96/06/Consultant/48  
 दिनांक 13/4/2007 एवं आदेशानुसार एच.ए.ए.  
 एच.ए.ए. (एच.ए.ए.) कागस मसूदा पढ़ना /  
 मोके पर कठकना एच.ए.ए. की तरफ से श्री धर्मवीर  
 पटवारी, कठकना L&B की तरफ से इन्डियन पाठ  
 काश्रुणा, कठकना DDA की तरफ से श्री दया शंभर  
 काश्रुणा, श्री अनंग पाठ, पटवारी डेजा लिमिटेड कठकना  
 जे एल.बी. प्रवर्तन कठकना एच.ए.ए. में कठकना युक्ति  
 जिना एच.ए.ए. की तरफ से श्री रवींद्र शेखर ACP

काठकना कागस मसूदा एच.ए.ए. को काठकना श्री मुखेश डंगल  
 कागस मसूदा मोके पर एच.ए.ए. कागस

मसूदा के नंबर्स नं० 9980-81 द्वारा कठकना  
 एच.ए.ए. नं० 67 मिन (44) 388/77 (0-5) 88  
 (9-12) 479/396/87 (3-12) 480/396/87  
 (3-12) 492/396/82 (9-5) 33 (9-17)  
 400/04 मिन (0-19) पर बने सामील को डिय  
 कर कठकना वाकर्स लिया गया। कठकना  
 वाकर्स, उनी एच.ए.ए. के नुमाएते श्री इन्डियन पाठ  
 काश्रुणा के एवाक किया गया। कठकना डी.डी. का  
 एच.ए.ए. इन्डियन पाठ काश्रुणा ने कठकना DDA के नुमाएते  
 श्री दया शंभर काश्रुणा के एवाक किया।

मोके पर लायक कठकना कार्यवाही को प्रवर्तनी  
 गया नहीं कार्र P.T.O.

For Resident Welfare Association  
 Kaveri Apartment, D6, Vasant Kunj, N. Delhi-70

*Kamlesh Jonwal*  
 Kamlesh Jonwal  
 President  
 Authorised Signatory

Regd. No. : S / RS / SW / 0719 / 2012.



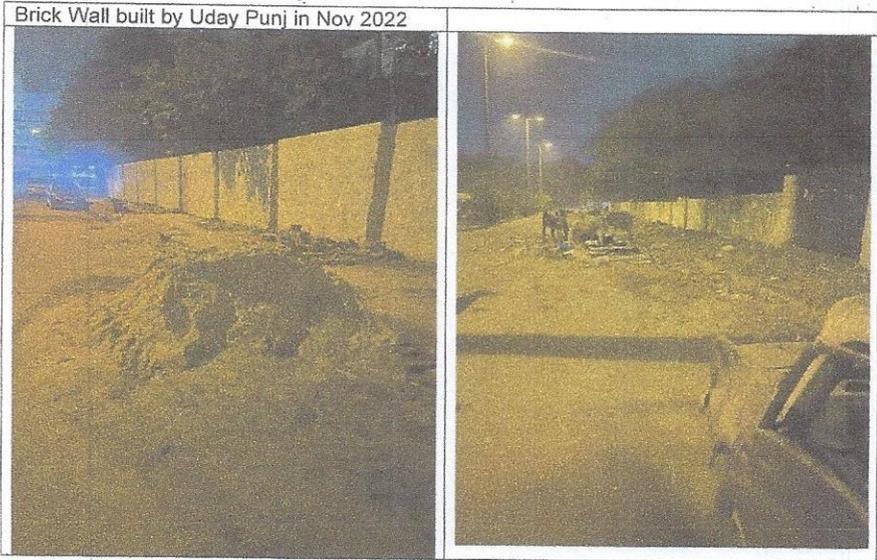
**RESIDENTS WELFARE ASSOCIATION**

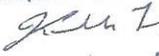
RWA Office, KAVERI APARTMENT, D-6, VASANT KUNJ, NEW DELHI - 110070.  
 Email: [kaverirwa2022@gmail.com](mailto:kaverirwa2022@gmail.com) Website: [www.rwakaveri.com](http://www.rwakaveri.com)

- 2 -

प्रथम पृष्ठ का शेष:-

इस प्रकार कठोर कार्यवाही मुकम्मल हुई/किया  
 कार्यवाही श्री. P.S. Dahi एका परवासी के रि. के. गाल के कर्मचारी कराय  
 इ. मे. के जाफरी।  
 (इ. व. प. 10) 21/10/07 (धर्मवीर) (21/10/07)  
 का. न. ग. (L&B) परवासी (LA)/SW NT (LA)/SW  
 (21/10/07) 21/10/07  
 (द. प. 10) (क. ग. प. 10)  
 का. न. ग. (DDA) परवासी (DDA)



For Resident Welfare Association  
 Kaveri Apartment, D6, Vasant Kunj, N. Delhi-70  
  
 Kamlesh Jonwal  
 President  
 Authorised Signatory

## Annexure-3 (Page 1 of 1 of Annexure-3)

Details for registration number : DOURD/E/2023/0000208	
Name Of Complainant	KAMLESH JONWAL
Date of Receipt	04/01/2023
Received By Ministry/Department	Housing and Urban Affairs
<b>Grievance Description</b>	
Housing and Urban Affairs >> DDA (Delhi Development Authority) >> Land Related (DDA) >> Fraud	
File Number or Registration Number : Award No 90/80-81 on 22-DEC-1980 and 29-DEC-1980	
No. KaveriRWA/2022-23/DDA/19 Date: 04-JAN-2023	
To Vice Chairman DDA INA, Vikas Sadan , New Delhi	
Subject: Request for Demolition of unauthorized brick wall built on DDA Vacant Land on both side of Road connecting Kaveri and Yamuna to Masoodpur Market	
Dear Sir,	
This letter seeks kind attention of your good office towards the land Khasra Nos. 480/396/87 (3-12), 479/396/87 (3-12), 86 (9-12), 88 (9-17) and 67 (4-01) (Location: Road from Exit Gate of Kaveri Apartment and Yamuna Apartment, D6, Vasant Kunj, New Delhi-110070 Coordinates: (28.52528464646818, 77.1531238476458), (28.525968060025633, 77.15355836552308), (28.52582666448071, 77.15375148457964), (28.52378112104593, 77.1521153370171), (28.524129903148193, 77.15204023516176).	
This Open Green Belt left on both side of road have been encroached by building brick wall after the footpath in November 2022.	
It has come to knowledge of the undersigned that DDA performed the possession activity on 21-APR-2007 under Award No 90/80-81 on 22-DEC-1980 and 29-DEC-1980. Attached at Annex-1 is the copy wherein possession of DDA on the subject land was documented by DDA officials.	
Kaveri RWA, on behalf of Kaveri Residents request your good office to :	
<ol style="list-style-type: none"> <li>Demolish the brick wall built on DDA Land by Sh Uday Punj, and initiate possession proceedings of the subject Land.</li> <li>provide a certified copy of document attached at Annex-1</li> <li>investigate the matter in view of corruption and malpractices concerning that Land Acquisition Collector admitted in the court in proceedings of Writ Petition W.P. (C) 6390/2014, subsequently Court dismissed the acquisition based on wrong fact presented by DDA Land Acquisition Collector.</li> </ol>	
With Best Regards,	
Kamlesh Jonwal President, RWA, Kaveri Apartment, D6, Vasant Kunj, ND-70	
Copy To: EE, SPD-1 SHO, Vasant Kunj, South Delhi Deputy Director (LM), New Delhi District DDA	
Current Status	Under process
Date of Action	04/01/2023
<b>Officer Concerns To</b>	
Officer Name	Sh. Vinay Kumar (Dir. land coord)
Organisation name	Commissioner Land Disposal
Contact Address	Vikas SadanI.N.A.New Delhi

Email Address

commrlanddisp@dda.org.in

Contact Number

01124661023

GOVT. OF N.C.T. OF DELHI  
DEPARTMENT OF FOREST & WILDLIFE  
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS (WEST)  
WEST FOREST DIVISION: MANDIR LANE: NEW DELHI-60  
Tel No- 011 23361879: E:Mail:- [dcfwest.gnctd@gov.in](mailto:dcfwest.gnctd@gov.in)

F. 2(304)/DCF(W)/Tree Offence/ID-104/2022-23/ 10120 - 124

Dated: 28.12.22

NOTICE UNDER DPTA, 1994

IN THE COURT OF TREE OFFICER

Whereas it has been alleged that a tree offence of Cutting of 01 Tree & Heavy Pruning of 03 Trees has been committed at DDA Land, Near Kaveri Apartment, Masood Pur, New Delhi-110070.

Whereas on enquiry, it is found that the above tree (s) has/have been damaged/cut in violation of Delhi Preservation of Tree Act, 1994.

And whereas, the statement (s) of following persons is/are required to determine the offence case. Therefore, I, **DY. CONSERVATOR OF FOREST (WEST)**, empowered under section 31 of Delhi Preservation of Tree Act, 1994, call upon the person (s) mentioned below to appear before me 04.01.2023 at 12:00 PM and in the event of failure to appear, the matter would be proceeded ex-parte.

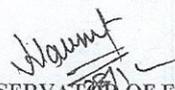
  
DY. CONSERVATOR OF FOREST  
WEST FOREST DIVISION

To,

1. The Executive Engineer, Southern Project Division-I/DDA (Former:- South Eastern, Division-7/DDA), D-2, Vasant Kunj, New Delhi-110070 with directions to present before me on the above said date and time.
2. Sh. Uday Punj, H.No-55, Sultan Pur Farms, New Delhi-110030 with directions to present before me on the above said date and time.
3. ✓ Sh. Kamlesh Jonwal R/o Flat No. 713, Kaveri Apartment, D-6, Vasant Kunj, New Delhi-110070 with directions to present before me on the above said date and time.
4. Sh. Ashok (Forest Guard), West Forest Division with direction to be present before me on the above said date and time.

Copy to:

Conservator of Forests, Department of Forests & Wildlife, GNCTD, 2<sup>nd</sup> Floor, Vikas Bhawan, New Delhi – 110002 for kind information.

  
DY. CONSERVATOR OF FOREST  
WEST FOREST DIVISION

Received on  
05/01/2023  
JK

## Annexure-5 (Page 1 of 2 of Annexure-5)



प्रशासनिक सुधार और लोक शिकायत विभाग  
DEPARTMENT OF  
ADMINISTRATIVE REFORMS  
& PUBLIC GRIEVANCES

[Home](#) [Contact Us](#) [About Us](#) [FAQs/Help](#)

CPGRAMS

Welcome : KAMLESH JONWAL

Grievance Status for registration number : MOEAF/E/2022/03178

### Grievance Concerns To

#### Name Of Complainant

KAMLESH JONWAL

#### Date of Receipt

12/12/2022

#### Received By Ministry/Department

Environment, Forest and Climate Change

#### Grievance Description

Environment, Forest and Climate Change >> Forest and trees related >> Illicit felling of trees

No. KaveriRWA/2022-23/DCF/01

Date: 12-DEC-2022

To

Office of Principal Chief Conservator of Forests,  
Department of Forests and Wildlife,  
Government of National Capital Territory of Delhi,  
A-Block, 2nd Floor,  
Vikas Bhawan, I.P. Estate, New Delhi-110002

Subject: Complaint of cutting of trees on the Green Belt alongside of Road Connecting Masoodpur Road to Kaveri Apartment Exit Gate and Yamuna Apartment, D6, Vasant Kunj, New Delhi-110070

Dear Sir,

This letter seeks kind attention of your good office towards the green belt (Location: At Both side of Road Connecting Masoodpur Road to Kaveri Apartment Exit Gate and Yamuna Apartment, D6, Vasant Kunj, New Delhi-110070 Coordinates: (28.52528464646818, 77.1531238476458), (28.525968060025633, 77.15355836552308), (28.52582666448071, 77.15375148457964), (28.52378112104593, 77.1521153370171), (28.524129903148193, 77.15204023516176).

On this Green Belt left open on both side of road, Encroacher Sh Uday Punj have mutilated and cut many trees on 05-DEC-2022, in an attempt to build wall encroached Wall in unauthorized manner. Attached at Annex-A is pictures of cut trees which came on the way of brick wall being built by him.

Similar threat of cutting trees is imminent on trees on green belt which have been encroached by brick wall made by Sh Uday Punj

On behalf of Kaveri Residents, Managing Body of RWA requests your good office to

- penalize the encroacher for cutting the trees as per relevant acts and rules
- advise MCD to identify and protect trees and plants on the aforesaid green belt and encroached land.
- order DDA to acquire, maintain and develop the land as green belt in planned manner

With Best Regards,

Kamlesh Jonwal  
President, RWA,  
Kaveri Apartment, D6,  
Vasant Kunj, New Delhi-110070

## Annexure-5 (Page 2 of 2 of Annexure-5)

**Attachments:**

1. Annex- A (Cut trees which came on the way of Brick Wall)

**Grievance Document**



**Current Status**

Case closed

**Date of Action**

20/12/2022

**Remarks**

The inspection has been done by the official of this division and it has been reported that illegal cutting of tree/trees found in the said area. Hence, action will be taken accordingly and the case will be booked under relevant section of DPTA, 1994.

**Officer Concerns To**

**Officer Name**

NAVNEET KUMAR SRIVASTAVA.IFS (D.C.F. WEST)

**Organisation name**

Department of Forest and Wildlife

**Contact Address**

West Forest Division Department of Forest and Wildlife, Mandir Lane, Birla Mandir, New Delhi.

**Email Address**

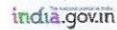
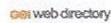
dcfwest.gnctd@gov.in

**Contact Number**

01123361879



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Annexure-6 (Page 1 of 1 of Annexure-6)



← Back

PDF

✚ Action □ Status

📍 Kamlesh Jorwal  
📍 Kaveri Apartment Exit Gate Footpath,  
📍 D6 Vasant Kunj New Delhi-  
📍 110070, Delhi, Delhi  
📞 9953884308  
📏 0.0, 0.0

Click to Refresh the Point ↻ 23 days ago 🕒

**Complaint Description (ID: complaint\_47472906)**

Unloading of bricks took place on early morning of 05-Dec-2022, for carrying out Unauthorised construction at Exit Gate Green patch area of Kaveri Apartment D6 Vasant Kunj New Delhi-110070

Images Documents

*This Complaint does not pertain to NGZ Zone, pertain to South zone MCD, kindly forwarded please.*

*S. Praveen*

*Sub  
08/12/2022  
Sol 7*

**Details Of Action Taken**

05-12-2022,09:08

Complaint Created

👤 Kamlesh Jorwal

Type Of Action:

05-12-2022,09:08

Auto Assigned

👤 system assigned to 👤 DPCB, DPCB

Type Of Action:

Comments

← Complaints

**Complaint details**

Complaint ID  
complaint\_47472918

---

Attachments






---

Expected resolution date  
1 Days

---

Category of complaint  
Air pollution due to Construction/  
Demolition activity

---

Brief about the issue  
Private Construction in full swing on 4th &

---

Add Comments  
Enter the your comments

SUBMIT

\$~9

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ **CS(OS)No.244/2020, I.A.Nos.7628/2020 & 7630/2020**

UDAY PUNJ

.....Plaintiff

Through : Ms. Anju Bhattacharya and Mr.  
Abhimanyu Singh Khatri, Advs.

versus

DELHI DEVELOPMENT AUTHORITY & ANR. ....Defendants

Through : Mr. Dhanesh Relan, Standing  
Counsel for D-1/DDA.  
Mr. Siddharth Panda, Adv. For D-  
2/GNCTD.

**CORAM:**

**HON'BLE MR. JUSTICE RAJIV SHAKDHER**

**ORDER**

**07.09.2020**

%

[Court hearing convened *via* video-conferencing on account of COVID-19]

1. Mr. Dhanesh Relan, who appears on behalf of defendant no. 1/DDA, has returned with instructions.

1.1 Mr. Relan says that defendant no. 1/DDA is in the process of filing a review petition *qua* judgement dated 28.04.2016, passed in C.A. No. 4590/2016 [in SLP (Civil) No. 32635/2015], pursuant to the liberty given by the Supreme Court, in that behalf, *vide* judgement dated 06.03.2020, rendered in SLP (Civil) Nos. 9036-38/2016.

1.2 Furthermore, Mr. Relan says that no construction activity is being carried out by defendant no. 1/DDA at the subject site.

2. Mr. Relan has shared certain photographs on the screen. One of the photographs shows that a board has been placed on the subject site, which is suggestive of the fact that it is "DDA Land".

CS(OS)No.244/2020

page 1 of 2

Signature Not Verified  
Digitally Signed  
By:VIPIN KUMAR RAI  
Signing Date:08.09.2020  
12:06:09

3. On the other hand, Ms. Anju Bhattacharya, who appears on behalf of the plaintiff, says that the photographs shared by Mr. Relan do not show the exact position which obtains on the ground.

3.1 Ms. Bhattacharya, in this behalf, has relied upon the photographs filed by her which are appended on pages 48 to 52 of the documents folder.

3.2 The photographs that are available on record are unclear.

3.3 Ms. Bhattacharya will place on record clearer photographs.

3.4 Mr. Relan will do likewise and place the photographs, which he has shared on screen today, on the record of this Court.

4. In the meanwhile, the parties will maintain *status quo* both, with regard to the possession and construction activity on the subject site till further orders of the Court.

5. I may also indicate that Ms. Bhattacharya says that the photographs which Mr. Relan has shared on screen, especially, the photograph which shows the board stating "DDA Land", concerns an adjoining parcel of land belonging to the brother of the plaintiff.

5.1 Let an affidavit, in that behalf, be filed by the plaintiff. A copy of the same will be transmitted, *albeit* electronically, to Mr. Relan.

6. The defendants will file their written statement(s) in the suit and reply(ies) to the captioned application within four weeks from today. Replication(s) and rejoinder(s) thereto, if any, will be filed before the next date of hearing.

7. List the matter on 18.11.2020.

**RAJIV SHAKDHER, J**

**SEPTEMBER 07, 2020**

Aj/KK

CS(OS)No.244/2020

[Click here to check corrigendum, if any](#)  
page 2 of 2

Annexure-8 (Page 1 of 1 of Annexure-8)

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE EXECUTIVE ENGINEER  
SOUTHERN PROJECT DIVISION -1, DDA  
D-2, VASANT KUNJ, NEW DELHI -110070  
EMAIL :- eespd1dda@gmail.com  
PHONE NO. 011-26122318



दिल्ली विकास प्राधिकरण,  
अधिशाली अभियंता, SPD-1  
डी-2, वसंत कुंज, नई दिल्ली -110070  
ई-मेल:- eespd1dda@gmail.com  
दूरभाष संख्या : 011-26122318

Dated: 10/11/22

No. : F-1(C) AC(QRT) SPD-1 DDA/1101

To,  
The Deputy Director (New Delhi),  
C-Block, Vikas Sadan,  
INA, New Delhi-110023.

Subject : **Unauthorizedly construction of fencing wall on DDA Vacant land and illegally entry in the built up CSC at Kaveri, D-6 Vasant Kunj, New Delhi.**

The field staff has reported that some person claimed to be Uday Punj was trying to encroach the DDA land by constructing boundary wall adjoining to DDA CSC (Kaveri) at D-6, Vasant Kunj and also broken the lock of main gate of CSC Kaveri and illegally entered in the CSC. He has claimed to be owner of this land by showing the Hon'ble Supreme Court order dated 23.03.2015 & 31.03.2022 (Copy enclosed) and further the field staff reported the matter to the Police telephonically. The SHO, Police Station (South), Vasant Kunj has demanded the proof of the current ownership of this land, however, Sh. Uday Punj has submitted the copy of Hon'ble Court order to the SHO.

In view of above, you are therefore requested to clarify the status of the land under reference at CSC Kaveri, D-6, Vasant Kunj as all revenue record of this land and litigation etc. is with your office & further requested to take immediate necessary action in the matter.

Encl. Copy of Hon'ble Court order.

Copy to:-

1. Commissioner (LM), DDA for kind information.
2. CE(SEZ), DDA for kind information.
3. Director (LM)-I, Block-C, Vikas Sadan with the request to direct the concerned revenue staff to provide the status of the land.
4. SE/SCC-2, DDA for kind information.
5. SLO (LD) DDA for information and n.a.
6. EE(QRT), SEZ, DDA for information.
7. Dy. Director (Commercial Estate), DDA for information and n.a.
8. Assistant Engineer - IV, SPD-1, DDA, w.r.t. his report and pursue the case with LM Wing, DDA.
9. Guard File.
10. Office Copy.

EXECUTIVE ENGINEER,  
SPD-1/DDA, VASANT KUNJ

EXECUTIVE ENGINEER,  
SPD-1/DDA, VASANT KUNJ

DELHI DEVELOPMENT AUTHORITY  
OFFICE OF THE EXECUTIVE ENGINEER  
SOUTHERN PROJECT DIVISION -1, DDA  
D-2, VASANT KUNJ, NEW DELHI -110070  
EMAIL :- eespd1dda@gmail.com  
PHONE NO. 011-26122318



**Reminder -I**

दिल्ली विकास प्राधिकरण,  
अधिसासी अभियंता, SPD-1  
डी० डी० ए०, डी-2, वसंत कुंज, नई दिल्ली -110070  
ई मेल:- eespd1dda@gmail.com  
दूरभाष संख्या : 011-26122318

No. : F1(1)/AE(QRT)/SPD-1/DDA | 1137

Dated: 22/11/2022

To  
The Deputy Director (LM),  
New Delhi District, DDA,  
Vikas Sadan, INA, New Delhi.

Subject : **Unauthorizedly construction / encroachment of fencing wall on DDA Vacant land and illegally entry in the built up CSC at Kaveri, D-6 Vasant Kunj, New Delhi.**

Reference : This office letter No. F1(1)/AE(QRT)/SPD-1/DDA/1101 dated 10.11.2022.  
: AE(QRT)/SPD-1 Letter No. F1(1)/AE(QRT)/SPD-1/DDA/40 dated 21.11.22

On the basis of report received from the field staff of this office regarding encroachment on DDA Vacant land adjoining CSC & CSC Kaveri, D-6, Vasant Kunj. Encroacher i.e. Sh. Amit Punj is also showing ownership on DDA land. This office has already requested you to provide the current status of land in question and litigation etc., while no reply has been received in this office till dated.

Furthermore, AE(QRT)-I, SPD-1/DDA vide his letter No. F1(1)/AE(QRT)/SPD-1/DDA/40 dated 21.11.2022 reported that the encroachment on the above said site / land again started by Sh. Uday Punj and when AE(QRT)-I tried to stop the encroachment, Sh. Uday Punj threatening to file contempt of Hon'ble High Court order & in absence of status of the land under question this office is not unable to stop the encroachment.

In view of above, you are once again requested to clarify the status of the land under reference i.e. DDA Vacant land adjoining CSC & CSC Kaveri, D-6, Vasant Kunj as all revenue record of this land and litigation etc. is with your office & further requested to take immediate necessary action in the matter and take up the matter with SHO at your level.

**This may please be treated as Most Urgent.**

  
EXECUTIVE ENGINEER,  
SPD-1/DDA, VASANT KUNJ

**Copy to:-**

1. Commissioner (LM), DDA for kind information.
2. CE(SEZ), DDA for kind information.
3. Director (LM)-I, Block-C, Vikas Sadan with the request to direct the concerned revenue staff to provide the current status of the land.
4. SE/SCC-2, DDA for kind information.
5. SLO (LD) DDA for information and n.a.
6. EE(QRT), SEZ, DDA for information.
7. Dy. Director (Commercial Estate), DDA for information and n.a.
8. SHO, Vasant Kunj (South) with the request to stop the encroachment on DDA Vacant land adjoining CSC & CSC Kaveri, D-6, Vasant Kunj till the status of land under question received from LM Wing, DDA.
9. Assistant Engineer - QRT-I, SPD-1, DDA, w.r.t. his report and pursue the case with LM, Wing, DDA.
10. Guard File.
11. Office Copy.

  
EXECUTIVE ENGINEER.

Annexure-10 (Page 1 of 1 of Annexure-10)

